

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III (SPECIAL BENCH)

Item No.308
IA-5441/2021 IA-4335/2021 IA-4353/2021 Cont.P-18/2021
In
IB-1348(ND)/2019

IN THE MATTER OF:

Nisus Finance & Investment Managers LLP & Anr

Vs.

M/s. Earthcon Universal Infratech Pvt. Ltd.

... APPLICANT/PETITIONER

...RESPONDENT

SECTION

U/s 7 of IBC, 2016

Order delivered on 10.01.2022

CORAM:

SHRI BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)

SHRI RAHUL PRASAD BHATNAGAR
MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Adv. Shikhil Suri, Adv. Nikita Thapar and Adv. Komal Gupta
in Cont. P. 18/2021, Ms. Nikita

For the RP

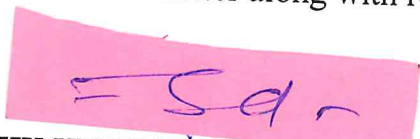
: Mr. Rishabh Jain, Advocate

ORDER

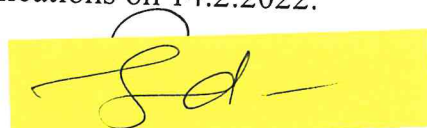
IA-4335/2021 :

Ms. Deepti Grover khanna appears on behalf of the Financial Creditor in this Application. Mr. Rishabh Jain, Advocate for RP is also present in the matter and submits that he has not received a copy of the Application. In this regard, Counsel for the Financial Creditor is directed to serve complete copy to the Counsel for the respondent for filing reply in the matter.

Post this matter along with rest of the Applications on 14.2.2022.



(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)



(RAHUL PRASAD BHATNAGAR)
MEMBER (TECHNICAL)

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